

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:351

ANSWERED ON:10.11.2010

SURPLUS COAL FROM CAPTIVE MINES

Abdulrahman Shri ;Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Gowda Shri D.B. Chandre;Yaskhi Shri Madhu Goud

**Will the Minister of COAL be pleased to state:**

- (a) whether his Ministry has adopted pick and choose approach in allowing companies to divert surplus coal from captive mines to their associate firms as reported in the media;
- (b) if so, whether the Planning Commission has also written to his Ministry in this regard;
- (c) if so, the details thereof;
- (d) the number of companies which applied to extract surplus coal from captive mines to their associate firms during the last three years and the current year;
- (e) the details of the companies given permission and the details of companies denied;
- (f) the reasons for not giving permission to some companies; and
- (g) whether the Government has any proposal to conduct an inquiry in this regard and if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): No, Sir.

(b) & (c): The Planning Commission has written to the Ministry on a representation by a company regarding use of surplus coal from captive mine for their associated company. They have requested the Ministry to prepare guidelines in this regard.

(d) and (e): Two companies have applied to extract surplus coal from captive mines to their associate firms. The Government has specified as an end use the supply of surplus quantity of coal upto a maximum of nine million tons per annum from the coal mines of Moher, Moher Amlori Extension and Chhatrasal hereto used on an exclusive basis by M/s Sasan Power Limited, a subsidiary of M/s Reliance Power Limited to the Thermal Power Plant of 3960 Mega Watts owned and managed by M/s Chitrangi Power Private Limited, Chitrangi Tehsil, Singrauli District, Madhya Pradesh, which is also a subsidiary of M/s Reliance Power Limited for generation of thermal power subject to the condition that M/s Reliance Power Limited shall hold minimum of fifty one per cent of voting equity share capital of M/s Chitrangi Power Private Limited at all times during the continuance of the above referred power project and mines vide notification dated 17.02.2010. No application has been denied or rejected so far.

(f) & (g): Does not arise in view of the reply to (d) and (e) above.